

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.16
C.P. (IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners
Singapore Fund IV Pvt. Ltd. ... Petitioner
v.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.09.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Dhyan Chinnappa (Sr. Adv.)
For the Respondent : Shri C.K. Nandakumar (Sr. Adv.) with
Ms. Amrita Jain

ORDER

1. Heard the learned Counsels for the parties.
2. The learned Senior Counsel for the Respondent is directed to file a memo giving explanation and enclosing the complete documents with respect to the SWAMIH Investment Fund, on the basis of which it is contended by him that the issue may be resolved.
3. List the C.P. on **04.10.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)